

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

C.C.P.No. 34/92

S.K. Verma

Applicant

versus

Sri Mahesh Prasad, Secretary,
(I&B), New Delhi and another

Respondents.

In

O.A. No. ~~358/92~~ 126/92

S.K. Verma

Applicant

versus

Union of India & others

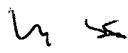
Respondents.

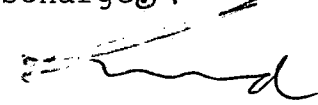
HON. MR. S.N. PRASAD, JUDICIAL MEMBER.

HON. MR. V.K. SETH, ADMN. MEMBER.

(Hon. Mr. S.N. Prasad, Judicial Member.)

Shri A.K. Shukla, learned counsel for the applicant is present. This Contempt Petition No. 34/92 in O.A. No. ~~358/92~~ ^{~ 126/92 ~} has been filed for taking punitive action against the respondents for non-compliance of the directions contained in judgment and order dated 16.3.92 passed in O.A. No. 126 of 1992. The learned counsel for the applicant has not pressed this contempt petition at this stage, as is obvious from the perusal of endorsement appearing on the back of the Contempt Petition No. 34/92. In view of the above, the contempt petition No. 34/92 stands dismissed as not pressed. Notices issued to the respondents, if any shall stand discharged.


 ADMN. MEMBER


 JUDICIAL MEMBER.

LUCKNOW: Dated: 19.11.93

Shakeel/

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BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW Bench,

C.C.P. No. 34/92

M.P.No. of 1992

In:re:

C.A.No.126 of 1992

Central Administrative Tribunal

Lucknow Bench, U.P.

Date of filing - 21/5/92

Date of receipt - 21/5/92

Deputy Registrar

S.K.VENMA Applicant

Versus

1. Sri Mahesh Prasad , Secretary,
(I&B), New Delhi.

2. Sri Shashi Kant Kapoor , Director
General , Doordarshan, Mandi House,
New Delhi.

..... Respondents.

Filed today

cyw

21/5/92

APPLICATION U / S 17 OF THE CENTRAL ADMINISTRATIVE
TRIBUNAL ACT, 1985 FOR WRIT OF HABEAS CORPUS
OF COURT BY IGNORING THE ORDER DATED. 16.3.92.

The applicant above named respectfully

begs to state:-

1. That on 16.3.1992 the Hon'ble Tribunal
was pleased to dispose of the application with a
specific direction that the representation of the
applicant shall be decided by the respondents from
the date of the receipt of the copy of the order.

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is unable to move to even at Silchar as his salary without any lawful excuse has been withheld w.e.f. Feb, 1991 to till 13.1.1992 on 13.1.1992 he was relieved from Lucknow Boudharsman to Silchar which has been done with mala fide intention and Capricious usly.

7. That the applicants well-wishers relative and friends have ~~stopped~~ stopped support to the applicant and the family of the applicant is at Verge of Starvation and on want of necessary expenses and study of children of the applicant are being heavily affected and in absence of School fees their names will struck off from the School Register. ~~xxxxxx~~ ster.

8. That the cause of action accrued on 29.4.92 when the time limit prescribed for ~~deciding~~ deciding by the representations has come to an end.

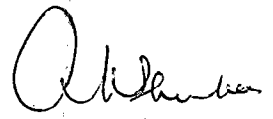
9. That under the circumstances it is desirable that the Hon'ble Tribunal be pleased to punish the opposite parties for wilful disobedience of the order of the Hon'ble Tribunal dated. 10.3.1992.

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WHEREFORE, It is prayed that opposite parties be punished in accordance with Contempt of Courts Act.

Lucknow:Dated:

May, 1992



Counsel for the
Applicant.

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